

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and permission to file additional documents and stay and office report)

Date : 07/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Liz Mathew ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although the learned counsel for the petitioner has on 23.7.2014 filed a copy of the SLP, yet the address of the concerned District Court through whom the notice has to be served on the sole respondent has not been given. The learned counsel shall comply with the terms of the office report within a period of two weeks, whereafter no further extension shall be given.
List again on 17.10.2014.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2014.08.08
16:22:39 IST

(M K HANJURA)

Reason:

Registrar

Mg